

ITEM NO.16

Court 8 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15197/2020

(Arising out of impugned final judgment and order dated 09-12-2020 in WP(C) No. 7918/2019 passed by the High Court Of Delhi At New Delhi)

CHINTPURNI MEDICAL COLLEGE AND HOSPITAL & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.130738/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
M/S. Lawyer S Knit & Co, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Archana Pathak Dave, Adv
Ms. Ruchi Kohli, Adv.
Mr. G.S. Makker, AOR

Mr. Dhawal Mohan, AOR

Mr. T.Singhdev, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Leave granted.

Judgment reserved.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master